

**Constitution (Scheduled Castes) Order (Amendment) Act,
2002**

25 of 2002

[24 May 2002]

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An Act further to amend the Constitution (Scheduled Castes) Order, 1950 BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2002.

2. Amendment Of The Constitution (Scheduled Castes) Order, 1950 :-

The Schedule to the Constitution (Scheduled Castes) Order, 1950 is hereby amended in the manner and to the extent specified hereunder, namely:--

(a) in PART XIII.--Orissa,--

(i) omit entry 22;

(ii) omit entry 90;

(iii) after entry 93, insert--

"94. Mangali (in Koraput and Kalahandi districts);

95. Mirgan (in Navrangpur District).";

(b) in PART XIV.--Punjab,--

(i) for entry 9, substitute--

"9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Ramdasia, Ramdasia Sikh, Ravidasia, Ravidasia Sikh.";
(ii) after entry 37, insert--
"38. Mochi.";
(c) in PART XIX.--West Bengal,--
(i) for entry 22, substitute---
"22. Hari, Mehtar, Mehtor, Bhangi, Balmiki.";
(ii) after entry 59, insert--
"60. Chain (in Malda, Murshidabad, Nadia and Dakshin Dinajpur districts).".